

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT III

Item No. 03

IA (I.B.C)5028(MB)/2025

In

C.P. (IB)1425(MB)/2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. HARIHARAN NEELAKANTA IYER, MEMBER (T)

ORDER SHEET OF THE HEARING ON **06.11.2025**

(HEARING THROUGH: HYBRID MODE)

NAME OF THE PARTIES: Bank of India

VS

Nimit Steel & Alloys Pvt Ltd

Appearance

For Applicant: Adv. Ruchita Jain i/b MDP Legal

SECTION 7 OF THE IBC, 2016

ORDER

IA (I.B.C)5028(MB)/2025

1. Bank of India, one of the Secured Creditor, has filed the present application seeking following prayers:
 - a) *That this Hon'ble Tribunal be pleased to urgently hear the present Application;*
 - b) *That this Hon'ble Tribunal be pleased to appoint the proposed liquidator viz. Ms. Akriti Sood as the Liquidator in respect of the Corporate Debtor;*
 - c) *For such other and further reliefs as this Hon'ble Tribunal may deem fit in the facts and circumstances of the present case.*
2. Ld. Counsel for the applicant has referred to minutes of the Joint Lender Meeting held on 22.08.2025, wherein it was discussed that the earlier

liquidator, Mr. Amit Gupta has been suspended by the Disciplinary Committee of IBBI and therefore, it was decided to appoint Ms. Akriti Sood as a Liquidator of the Corporate Debtor for a fee of Rs. 2.50 lacs plus GST & OPE (Other out of pocket expenses).

3. Accordingly, we allow the I.A. Ms. Akriti Sood to be appointed as Liquidator of the Corporate Debtor. I.A. is **disposed of**.

Sd/-
HARIHARAN NEELAKANTA IYER
Member (Technical)
---Ram Kishan---

Sd/-
LAKSHMI GURUNG
Member (Judicial)